ITEM NO.55 COURT NO.1 SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).21508/2026

[Arising out of impugned final judgment and order dated 11-09-2026 in CRLM No.62222/2026 passed by the High Court of Judicature at Patna]

RISHU SHREE Petitioner(s)

VERSUS

THE STATE OF BIHAR Respondent(s)

IA No. 343218/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 343216/2026 - EXEMPTION FROM FILING O.T.

Date : 04-11-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Mr. Siddhartha Dave, Sr. Adv.
Mr. Vikash Chandra Shukla- 3139, AOR
Ms. Isha Barshiliya, Adv.
Mr. Siddharth Relan, Adv.
Mr. Ali Sardar Zaidi, Adv.
Mr. Devraj Bhargava, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. The instant Special Leave Petition is directed against an order of adjournment, in terms whereof the regular bail application of the petitioner was adjourned, and no date has now been fixed.

2. Since the petitioner is in custody, we request the Hon'ble Chief Justice of the Patna High Court to issue necessary instructions to the Registry to list the bail application as per the roster as early as possible, and preferably within one week.

Signature Not Verified
Digitally signed by ARJUN BISHT
Date: 2026.11.05 16:55:40 IST
Reason:

3. The Special Leave Petition is, accordingly, disposed of.

4. Pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR